

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.9073-9074/2021

[Arising out of impugned final judgment and orders dated 19-02-2021 in CRLA No. 2704/2012 & CRLA No. 2803/2012 passed by the High Court of Judicature at Allahabad]

THE STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

VIJAY KUMAR @ PYARE LAL ETC.

Respondent(s)

IA No. 152735/2021 - EXEMPTION FROM FILING C/C OF THE I/JUDGMENT

Date : 22-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Ms. Srishti Singh, AOR

Mr. Suryaprakash V. Raju, A.S.G. (NP)
Mr. Satya Darshi Sanjay, A.S.G.
Mr. Mohammed Akhil, Adv.
Mr. Kush Chaturvedi, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Sachin Sharma, Adv.
Ms. Sairica S Raju, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Kartikeya Bhargava, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Let the records of the Courts below be called for.
3. List for hearing in due course.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)